

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513
IB-1612/ND/2018
IA/1642/2022

IN THE MATTER OF:

M/s. Riyal Packers

.....Applicant

Vs.

M/s. Benlon India Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 05.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Alina Merin Mathew, Adv.

For the Respondent : Ms. Nidhi Narwal, Adv. in IA/1642/2022

ORDER

IA/1642/2022:-

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Respondent is also present. It was submitted that issue involved in this matter is also pending before the Hon'ble Supreme Court of India and therefore, adjournment was sought. In view of this, list this application on **27.08.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)